

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 46/10 HELD ON 16.02.2010.

The Meeting No. 46/10 of Norms Committee-II was held on 16.02.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. jain, DO	DIPP
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. A.K. Mishra, AD	MOS

1	Case No.:1134/26/81-ALC2/2007	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM06/	RLA File :07/24/040/00521/AM06/	Lic.No/Date:0710040666 05.10.2005	Defer Date:13.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.				

2	Case No.:507/26/80-ALC2/2007	Party Name:NICCO CORPORATION LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/80/050/00859/AM06/	RLA File :02/24/042/00020/AM05/	Lic.No/Date:0210082642 05.10.2005	Defer Date:13.04.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.				

3	Case No.:1451/26/80-ALC2/2007	Party Name:BHARAT IMPEX	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/80/050/00072/AM08/	RLA File :05/24/040/00055/AM08/	Lic.No/Date:0510203203 03.05.2007	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

4	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee decided that a copy of the reply received from the firm may be referred to DHI for comments. The case stands deferred and to be relisted on 13.04.2010.			

5	Case No.:18/21/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Withdrawn
	HQ File :01/81/050/00329/AM09/	RLA File :07/24/040/00216/AM09/	Lic.No/Date:0710059071 13.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. NC observed that this case has already been approved by NC in its meeting dated 02.02.2010. Hence decided to withdraw the case.			

6	Case No.:15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

7	Case No.:8/39/81-ALC2/2009	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00364/AM10/	RLA File :04/24/040/00148/AM09/	Lic.No/Date:0410098581 15.09.2008	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

8	Case No.: 17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

9	Case No.: 3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

10	Case No.: 2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

11	Case No.: 14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

12	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.			

13	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.			

14	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.			

15	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

16	Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

17	Case No.:42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Approved
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- - Quantity of export product at S.No.1 may be specified as 35848 Nos. (4481 Mtrs.) - Quantity of export product at S.No.2 may be specified as 4285 Nos. (574.19 Mtrs.) - Quantity of export product at S.No.3 may be specified as 4837 Nos. (711.039 Mtrs.) - Net weight of export products at S.No.1 , 2 &3 may be specified as 55564 Kgs., 10284 Kgs & 19832 Kgs. respectively. - Quantity of import item at Sl.No. 1 may be allowed as 4947 Mtrs. (84.17 MT after taking 20% recovery from scrap) inclusive of 10.4% wastage. - Quantity of import item at Sl.No. 2 may be allowed as 630 Mtrs. (15.577 MT after taking 20% recovery from scrap) inclusive of 9.7% wastage. - Quantity of import item at Sl.No. 3 may be allowed as 774 Mtrs. (26.226 MT after taking 20% recovery from scrap) inclusive of 8.8% wastage. R/A may take suitable consequential action accordingly.			

18	Case No.:3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Approved
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/211/2005-PC.II dated 05.01.2010. (copy enclosed).

R/A may take suitable consequential action accordingly.

19	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

20	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

21	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

22	Case No.:6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

23	Case No.: 17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

24	Case No.: 12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

25	Case No.: 13/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Rejected
	HQ File :01/81/050/00033/AM10/	RLA File :05/24/040/00042/AM10/	Lic.No/Date:0510241032 08.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Based on recommendation of DIPP, it is observed that the firm has now indicated net weight of export product as 1.80 Kgs./sq.mtrs. and weight of inputs in export products has been indicated as 4.86 Kgs./sq.mtrs. The firm has also not submitted the information in respect of Sl.No. 11 of Standard Deficiency Format. Further, information submitted by the firm is inconsistent and it is not possible to calculate consumption norms. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

26	Case No.: 14/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Rejected
	HQ File :01/81/050/00034/AM10/	RLA File :05/24/040/00044/AM10/	Lic.No/Date:0510241033 08.05.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Based on recommendation of DIPP, it is observed that the firm has now indicated net weight of export product as 3.20 Kgs./sq.mtrs. and weight of inputs in export products has been indicated as 6.62 Kgs./sq.mtrs. The firm has also not submitted the information in respect of Sl.No. 11 of Standard Deficiency Format. Further, information submitted by the firm is inconsistent and it is not possible to calculate consumption norms. Therefore, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

27	Case No.: 12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

28	Case No.: 10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

29	Case No.: 8/15/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00094/AM10/	RLA File :13/24/040/00007/AM10/	Lic.No/Date:1310029212 30.06.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

30	Case No.: 13/15/81-ALC2/2009	Party Name:MMTC LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM10/	RLA File :05/24/040/00164/AM10/	Lic.No/Date:0510244977 01.07.2009	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 13.04.2010.

31	Case No.: 2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

32	Case No.: 18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

33	Case No.: 2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

34	Case No.: 19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

35	Case No.:9/39/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM10/	RLA File :03/94/040/00298/AM10/	Lic.No/Date:0310532623 06.08.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

36	Case No.:10/39/81-ALC2/2009	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00366/AM10/	RLA File :03/94/040/00417/AM10/	Lic.No/Date:0310534528 20.08.2009	Defer Date:16.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 16.03.2010.			

37	Case No.:4/23/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Rejected
	HQ File :01/81/050/00157/AM10/	RLA File :05/23/040/00023/AM10/	Lic.No/Date:0510248276 25.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

38	Case No.:6/23/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Rejected
	HQ File :01/81/050/00159/AM10/	RLA File :31/24/040/00100/AM10/	Lic.No/Date:3110039712 26.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

39	Case No.:16/39/81-ALC2/2009	Party Name:MILESTONE ALUMINIUM CO PTE LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00372/AM10/	RLA File :07/24/040/00199/AM10/	Lic.No/Date:0710066705 28.08.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

40	Case No.:9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.			

41	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

42	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

43	Case No.:25/39/81-ALC2/2009	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00381/AM10/	RLA File :04/24/040/00089/AM10/	Lic.No/Date:0410107839 15.09.2009	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

44	Case No.:14/39/81-ALC2/2009	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00370/AM10/	RLA File :07/24/040/00202/AM10/	Lic.No/Date:0710067161 23.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

45	Case No.:21/39/81-ALC2/2009	Party Name:INNO FAB (INDIA)PVT LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Approved
	HQ File :01/81/050/00377/AM10/	RLA File :09/24/040/00242/AM10/	Lic.No/Date:0910039370 23.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(3)/2010/TSW(B)/61 dated 09.02.2010 as per GN4. R/A may take suitable consequential action accordingly.			

46	Case No.:11/39/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00367/AM10/	RLA File :03/95/040/00395/AM10/	Lic.No/Date:0310539130 24.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

47	Case No.:18/39/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00374/AM10/	RLA File :06/24/040/00020/AM10/	Lic.No/Date:0610016330 24.09.2009	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

48	Case No.: 6/39/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM10/	RLA File :03/94/040/00532/AM10/	Lic.No/Date:0310539275 24.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.			

49	Case No.: 7/39/81-ALC2/2009	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM10/	RLA File :03/95/040/00402/AM10/	Lic.No/Date:0310539377 25.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

50	Case No.: 15/39/81-ALC2/2009	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM10/	RLA File :07/24/040/00236/AM10/	Lic.No/Date:0710067289 30.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

51	Case No.: 22/39/81-ALC2/2009	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00378/AM10/	RLA File :35/24/040/00019/AM10/	Lic.No/Date:3510027797 30.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the application of the firm has been forwarded to DC(MSME) for examination and comments. The case stands deferred and to be relisted on 13.04.2010.			

52	Case No.:4/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00250/AM10/	RLA File :02/24/040/00128/AM10/	Lic.No/Date:0210132062 30.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. NC observed that the firm has sought some time for submission of reply. The case stands deferred and to be relisted on 13.04.2010.			

53	Case No.:5/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00251/AM10/	RLA File :02/24/040/00129/AM10/	Lic.No/Date:0210132066 30.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. NC observed that the firm has sought some time for submission of reply. The case stands deferred and to be relisted on 13.04.2010.			

54	Case No.:6/29/81-ALC2/2009	Party Name:SIEMENS LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Rejected
	HQ File :01/81/050/00252/AM10/	RLA File :03/95/040/00390/AM10/	Lic.No/Date:0310539877 30.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

55	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. If application is not received before 09.04.2010, it will be presumed that the ratification is not required and the case will be closed on the part of NC. The case stands deferred and to be relisted on 13.04.2010.			

56	Case No.:7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Input raw material blank size without cutting allowance – export product wise. 2. Input raw material blank weight without cutting allowance – export product wise 3. Cutting allowance and any other allowance / wastage export product wise.			

57	Case No.:9/29/81-ALC2/2009	Party Name:PITTI LAMINATIONS LTD.,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00255/AM10/	RLA File :09/24/040/00225/AM10/	Lic.No/Date:0910039468 05.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

58	Case No.:11/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Rejected
	HQ File :01/81/050/00257/AM10/	RLA File :02/24/040/00133/AM10/	Lic.No/Date:0210132194 06.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

59	Case No.:14/29/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00260/AM10/	RLA File :05/23/040/00045/AM10/	Lic.No/Date:0510250377 07.10.2009	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.

60	Case No.: 28/39/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM10/	RLA File :34/24/040/00106/AM10/	Lic.No/Date:3410025296 07.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 13.04.2010.			

61	Case No.: 13/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM10/	RLA File :10/24/040/00069/AM10/	Lic.No/Date:1010035517 08.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

62	Case No.: 16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

63	Case No.: 17/29/81-ALC2/2009	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Approved
	HQ File :01/81/050/00263/AM10/	RLA File :08/24/040/00170/AM10/	Lic.No/Date:0810083464 09.10.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "Size 200 ml to 750 ml, Foil thickness 0.011 mm to 0.018 mm" may be suffixed with a description of export product.
2. Words "Thickness 0.020 mm to 0.080 mm" may be suffixed with a description of import item.
3. After taking clue from SION C-18, quantity of import item may be allowed as applied for i.e. 110000 Kgs. inclusive of wastage of 10%.

R/A may take suitable consequential action accordingly.

64	Case No.:18/29/81-ALC2/2009	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Approved
	HQ File :01/81/050/00264/AM10/	RLA File :08/24/040/00171/AM10/	Lic.No/Date:0810083465 09.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words "Thickness 0. 13 mm to 0.23 mm, width 800 mm to 870 mm, length 500 mm to 900 mm" may be suffixed with a description of export product. 2. Words "Thickness 0.3 mm to 0.45 mm" may be suffixed with a description of import item. 3. Quantity of import item may be allowed as 210000 Kgs. inclusive of wastage of 5%. R/A may take suitable consequential action accordingly.			

65	Case No.:19/29/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00265/AM10/	RLA File :03/94/040/00562/AM10/	Lic.No/Date:0310541184 09.10.2009	Defer Date:16.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Since the copy of the application is not received and it seems that the ratification is not required by RA in this case. Hence, NC decided to close the case on its part.			

66	Case No.:20/29/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00266/AM10/	RLA File :05/23/040/00070/AM10/	Lic.No/Date:0510250680 12.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

67	Case No.:12/39/81-ALC2/2009	Party Name:GLASTRONIX	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00368/AM10/	RLA File :07/24/040/00247/AM10/	Lic.No/Date:0710067699 21.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

68	Case No.:20/39/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00376/AM10/	RLA File :06/24/040/00026/AM10/	Lic.No/Date:0610016467 28.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

69	Case No.:17/39/81-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00373/AM10/	RLA File :06/24/040/00028/AM10/	Lic.No/Date:0610016529 04.11.2009	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.

70	Case No.:27/39/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00383/AM10/	RLA File :04/24/040/00201/AM10/	Lic.No/Date:0410109497 18.11.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.			

71	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

72	Case No.:2/37/81-ALC2/2009	Party Name:HAVELLS INDIA LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM10/	RLA File :05/23/040/00111/AM10/	Lic.No/Date:0510253581 30.11.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.			

73	Case No.:10/37/81-ALC2/2009	Party Name:M.A.SUBBA RAO.MR (PROPAMBA INDUSTRIES),	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00353/AM10/	RLA File :07/24/040/00345/AM10/	Lic.No/Date:0710068683 04.12.2009	Defer Date:13.04.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: -

1. Information in respect of Sl.No. 3, 5 &11 of Standard Deficiency Format.

74	Case No.:11/37/81-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Approved
	HQ File :01/81/050/00354/AM10/	RLA File :05/24/040/00394/AM10/	Lic.No/Date:0510253940 04.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No.0510206559 dated 20.07.2007 ratified in Norms Committee Meeting No. 10/10 dated 09.06.2009. 1. Unit of Measurement (UOM) of export product may be corrected to Nos. 2. Net weight of export product may be specified as 273.38 Kgs. 3. Keeping in view, the End cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be modified to 2299 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007. R/A may take suitable consequential action accordingly.			

75	Case No.:12/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.04.2010.			

76	Case No.:13/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM10/	RLA File :02/24/040/00172/AM10/	Lic.No/Date:0210134949 08.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.			

77	Case No.:3/39/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM10/	RLA File :07/24/040/00342/AM10/	Lic.No/Date:0710068801 10.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It may be noted that the case will not be a repeat case as the NC decision is more than one year old. The case stands deferred and to be relisted on 13.04.2010.			

78	Case No.:4/39/81-ALC2/2009	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00360/AM10/	RLA File :03/95/040/00591/AM10/	Lic.No/Date:0310550421 11.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 13.04.2010.			

79	Case No.:5/39/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00361/AM10/	RLA File :03/95/040/00509/AM10/	Lic.No/Date:0310550696 14.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. NC decided that a copy of the application of the firm may be referred to M/o Mines for examination and comments. The case stands deferred and to be re-listed on 13.04.2010.			

80	Case No.: 23/39/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM10/	RLA File :02/24/040/00175/AM10/	Lic.No/Date:0210135240 15.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 13.04.2010: - 1. Information in respect of Sl.No. 3, 4, 5 &11 of Standard Deficiency Format-export product wise.			

81	Case No.: 29/39/81-ALC2/2009	Party Name:V.K.UDYOG LTD.	Meet No/Date:46/81-ALC2/2009 16.02.2010	Status:Approved
	HQ File :01/81/050/00385/AM10/	RLA File :02/24/040/00142/AM10/	Lic.No/Date:0210135352 16.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per GN4. R/A may take suitable consequential action accordingly.			

AR

S.No.92

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.46/81	F.No.01/81/50/157/AM09/DES-II
Dated 16-12-2010	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 09.04.2010. The case stands deferred and to be relisted on 13.04.2010.

S.No.93

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.46/81	F.No.01/81/162/851/AM06/DES-II
Dated 16-02-2010	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The Committee observed that the information from NPCI is still awaited and therefore decided to remind them to expedite the same, since the ratification of norms is pending. Copy of reminder may be endorsed to party. The case stands deferred and to be relisted on 13.04.2010.

S.No.94

Case No. AR-49	M/S Crompton Greaves Ltd., Mumbai
Meeting No.46/81	F.No.01/86/050/233/AM05/DES-VII/DES-II
Dated 16-02-2010	Advance License No.0310213162 dt.09.07.2003
	RIA F.No.03/24/42/267/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.

S.No.95

Case No. AR-50	M/S Crompton Greaves Ltd., Mumbai
Meeting No.46/81	F.No.01/80/050/279/AM05/DES-I/DES-II
Dated 16-02-2010	Advance License No.0310274196 dt.11.06.2004
	RIA F.No.03/24/40/248/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.

S.No.96

Case No. AR-51	M/S Crompton Greaves Ltd., Mumbai
Meeting No.46/81	F.No.01/80/050/1209/AM06/DES-I/DES-II
Dated 16-02-2010	Advance License No.0310359961 dt.16.12.2005
	RIA F.No.03/94/40/960/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.

S.No.97

Case No. AR-52	M/S Crompton Greaves Ltd., Mumbai
Meeting No.46/81	F.No.01/80/050/1499/AM06/DES-I/DES-II
Dated 16-02-2010	Advance License No.0310367373 dt. 17.02.2006
	RIA F.No.03/94/40/1267/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.

S.No.98

Case No. AR-53	M/S Crompton Greaves Ltd., Mumbai
Meeting No.46/81	F.No.01/80/162/1164/AM06/DES-I/DES-II
Dated 16-02-2010	Advance License No.0310366784 dt. 17.02.2006
	RIA F.No.03/94/40/1237/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 13.04.2010.

S.No.99

Case No. AR-54	M/S Ambica Steel Ltd., Ghaziabad
Meeting No.46/81	F.No.01/80/050/657/AM09/DES-I/DES-II
Dated 16-02-2010	Advance License No.0510221167 dt. 29.05.2008
	RIA F.No.05/24/40/108/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The representative of MOS informed the committee the Nickel+Chromium percentage of additional grades sought for, are not less than the grades already ratified and therefore request can be acceded to. Hence, it was decided to allow the amendment sought for.

R/A may take suitable consequential action accordingly.

S.No.100

Case No. AR-55	M/S Ambica Steel Ltd., Ghaziabad
Meeting No.46/81	F.No.01/80/050/658/AM09/DES-I/DES-II
Dated 16-02-2010	Advance License No.0510221168 dt. 29.05.2008
	RIA F.No.05/24/40/109/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The representative of MOS informed the committee the Nickel+Chromium percentage of

additional grades sought for, are not less than the grades already ratified and therefore request can be acceded to. Hence, it was decided to allow the amendment sought for.

R/A may take suitable consequential action accordingly.

S.No.101

Case No. AR-56	M/S Banaras Beads Ltd., Varanasi
Meeting No.46/81	F.No.01/84/050/641/AM06/DES-I/DES-II
Dated 16-02-2010	Advance License No.1510003017 dt. 28.12.2005
	RIA F.No.15/80/40/016/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Based on the earlier comments of DC(MSME) dated 03.07.2008, D/L may be issued to the party. The case stands deferred and to be re-listed on 13.04.2010.

S.No.80

Case No. AR-49	M/s Delton Cables Ltd.,
Meeting No.46/81	F.No.01/81/050/00793/AM09/DES-II
Dated 05.01.2010	Advance License No.0510206449 dt.18.07.2007
	RLA F.No.05/24/040/0306/AM08

The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. Firm's representative Sh.S.S.A. IYER appeared for the personal hearing. He was informed that they are not submitting proper information and therefore, it is not possible to fix consumption norms in many of their cases. The required details for ratification were explained to him. They may again be asked to submit the same as given below and case may be re-listed on 13.04.2010:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
3. Total requirement of each raw material, export product wise, in a tabular form.

PART –C

S.No.66

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.46/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 16-02-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. DHI representative informed that the comments are already forwarded to DES-II. DGFT to verify and take further action. The case stands deferred and to be re-listed on 13.04.2010.

S.No. 67

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.46/81	F.No.01/81/162/886/AM08/DES-II
Dated: 16-02-2010	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The file of the case was handed over to the representative of DIPP present in the meeting. The case stands deferred and to be re-listed on 13.04.2010.

S.No.68

Case No. C-18	M/s Bimetal Bearing Ltd. Coimbatore.
Meeting No.46/81	F.No.01/81/162/00375/AM10//DES-II
Dated 16-02-2010	

Decision : The case regarding fixation of SION for Lead Free Powder CuSn8Ni1 and Copper Based pre-alloyed powder-R800 was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. The committee observed that the comments from DC(MSME)-Mechanical Division are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 13.04.2010.

S.No.69

Case No. C-19	M/S. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No.46/81	F.No.01/81/162/00464/AM10//DES-II
Dated 16-02-2010	

Decision : The case regarding modification of SION S.No. C-1788 was considered by the Norms Committee - II in its M.No. 46/81 held on 16.02.2010. NC decided to refer the matter to DHI alongwith the available back papers in respect of ALC decision regarding fixation of SION S.No. C-1788 including NC decision. The case stands deferred and to be relisted on 13.04.2010.
